CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

CP.No.46/2002 in OA NO.830/2001

7TH JUNE, 2002

Heard Shri K.V.Prasadrao, applicant in person. Shri V.S.Masurkar, Counsel for Respondents.

"A Single Bench by order dated 14/2/2002 directed respondents to take a decision regarding enhancement of subsistance allowance within one month from date of receipt of copy of the order. The decision has been taken by respondents on 19/2/2002.

The applicant states that while enhancing subsistance allowance on 19/3/2002, the suspension was also revoked. He contends that the two orders could not be passed on same day. It not necessary for us to go into the question in respect of effect of the two orders passed on same day. Be it as it is, it necessary to take action under Contempt of not consider Court Act as the order stands complied with. In case any grievance against the compliance of order, if he has another remedy under law then alone he can get his grievance redressed.

CP-46/2002 fails and is dismissed.

Copy of order on CP-46/2002 be issued to the applicant by

hauts I

(SMT.SHANTA SHASTRY) MEMBER(A) B. want

(BIRENDRA DIKSHIT) VICE CHAIRMAN

abp

